

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-60(PB)/2017
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY: Portrait Advertising & Marketing Pvt. Ltd.

Vs.

Mothers Pride Dairy india Pvt. Ltd.

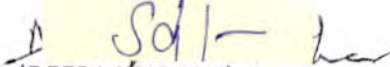
SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code 2016

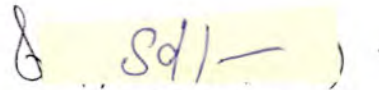
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Saurabh Kedia	Adv	Respondent	}
2.	Sangam Anand	PCS	"	

ORDER

Both sides are present. Learned Counsel for the Respondent seeks some more time to file reply to the Company Petition. Learned Counsel for the Petitioner represents that matter is time bound. Four days time is finally granted to the Respondent to file reply on or before 22.5.2017, with a copy in advance to the Petitioner.

Post the matter on 22.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)